

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no.1480/2021  
FIR No.87/2021  
P.S. : Hari Nagar  
U/s. 306/498A/34 IPC  
State Vs. Harnet Singh Malhotra

**As per directions of Ld. Principal District & Sessions Judge  
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated  
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Rahul Tiwari, Ld. Counsel for applicant/accused.  
IO/SI Kavish.

IO filed reply. Copy supplied to State.

Ld. Counsel for applicant/accused submits that he has not received copy of reply.

At this stage, IO is directed to supply copy of reply to Ld. Counsel for applicant/accused within two days.

Put up for hearing of this bail application on 28.05.2021.

  
(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.629/2018  
P.S. : Punjabi Bagh  
U/s. 302/120B/149/34 IPC  
State Vs.Jitender Kumar @ Jeetu

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Pradeep Kumar Anand, Ld. Counsel for applicant/accused.

Though IO filed reply to the interim bail application under HPC guidelines but reply qua previous involvement is not readable/open in pdf.

In these circumstances, matter be adjourned with directions to IO to join the proceedings alongwith previous involvement report of present accused for 27.05.2021.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi : Vacations Judge**  
**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.90/2020  
P.S. :Hari Nagar  
U/s. 364A/392/34 IPC  
State Vs. Hari Pal

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused.  
IO/SI Jaggu Ram.

Reply filed. Copy supplied to State.

In the interest of justice, put up this bail application for hearing on

03.06.2021.

  
(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.265/2017

P.S. :Ranhola

U/s. 363/364/302/201/120B/34 IPC & 25/54/59 Arms Act

State Vs. Ravi Sehrawat & Ors.

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Gaurav Bhatia, Ld. Counsel for applicant/accused.

Though IO filed reply but he has not been file report qua the previous involvement of accused.

Since this application is under HPC guidelines, let further report qua previous involvement of accused be also called through SHO/IO for 29.05.2021.

  
(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge  
19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.876/2017

P.S. : Ranhola

U/s. 302/308/323/148/149/174A/34 IPC

State Vs. Sandeep @ Kotaliya

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Jitender Sethi, Ld. Counsel for applicant/accused.

IO filed reply in pdf form but in the reply IO has not verified the medical document of mother of applicant/accused.

In these circumstances, let the fresh reply be called from SHO/IO on next date.

Put up for fresh reply and arguments on this bail application on 21.05.2021.

Bail section is directed to forward all the medical documents attached with this bail application to the IO for verification.

  
(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

19.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

Bail application no.1546/2021  
FIR No.136/2012  
P.S. :EOW  
U/s. 406/420/120B/174A IPC  
State Vs. Mukesh Bhardwaj, s/o. Sh. Babu Lal Bhardwaj.

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused under HPC guidelines.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Pritish Sabharwal, Ld. Counsel for applicant/accused.  
Inspector Ashwani Kumar, IO.

IO filed reply through pdf form.

I have heard arguments on the bail application from both sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi, dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s. 406/420/120B/174A IPC and is in custody since 06.03.2021. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Contd.../-

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is also directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and the applicant shall not contact/threaten the witnesses. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge  
19.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.847/2020  
P.S. :Ranhola  
U/s. 365/376 IPC  
State Vs. Dinesh

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Satish Chand, Ld. Counsel for applicant/accused.

Though IO filed reply to the bail application but he has not verified the factum of marriage in the family of applicant/accused on which interim bail is sought.

Ld. State Counsel submits that since offence u/s. 376 IPC is mentioned in the present FIR, notice be also issued to victim.

Let notice be issued to SHO/IO with directions to file verification report qua marriage in the family of applicant/accused. Also issue notice through IO to the victim to appear on next date either in person or through counsel through VC.

Put up for purpose fixed on 27.05.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

19.05.2021



**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no.1545/2021  
FIR No.123/2021  
P.S. :Paschim Vihar (East)  
U/s. 392/411/34 IPC  
State Vs. Jony

**As per directions of Ld. Principal District & Sessions Judge  
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated  
15.05.2021, this bail application is being taken up for hearing through VC.**


This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of  
applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused despite repeated calls.  
IO/ASI Harish Kumar.

IO filed reply in pdf form.

In the interest of justice, let this bail application be put up for  
hearing on 31.05.2021.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi : Vacations Judge**  
**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.327/2016  
P.S. : Kirti Nagar  
U/s. 381/342/394/397/120B/34IPC  
State Vs. Vinod

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused despite repeated calls.  
IO/SI Rajeev.

IO filed reply in pdf form.

Naib Court submits that yesterday i.e. on 18.05.2021, another application of this accused was also listed which was adjourned for 28.05.2021.

In view of the fact that another application is listed for 28.05.2021, let this bail application be also put up for 28.05.2021 alongwith earlier application in the present FIR.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.491/2017  
P.S. :Paschim Vihar  
U/s. 364A/323/342/506/341/34 IPC  
State Vs.Satnam Singh and others

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused Manish.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Yashpal Singh, Ld. counsel for applicant/accused.

Reply filed by IO in pdf form.

At the outset, Ld. Counsel for applicant/accused seeks to withdraw the present bail application.

At the request of Ld. Counsel, the present bail application is dismissed as withdrawn.

  
(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.67/2021

P.S. : Ranjit Nagar

U/s. 420/506/34 IPC

State Vs. Ravi Monga, Krishan Lal Monga and Bhawna Monga

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

These are the applications u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of all applicants/accused persons.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. M.A. Hashmi, Ld. Counsel for the complainant.  
Ms. Ruchi Munjal, Ld. Counsel for all applicants/accused persons.  
ASI Balmini Mishra, IO.

It is submitted by Ld. Counsel for all the applicants/accused persons that the matter has been compromised and compromise deed has been prepared but has not been exchanged between the parties and one week time is sought.

At the request of Ld. Counsel for all applicants/accused persons, put up these bail applications for hearing on 03.06.2021.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no. 1549/2021  
FIR No.505/2019  
P.S. : Hari Nagar  
U/s. 420/468/471/380 IPC  
State Vs. Ashok Kapoor

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

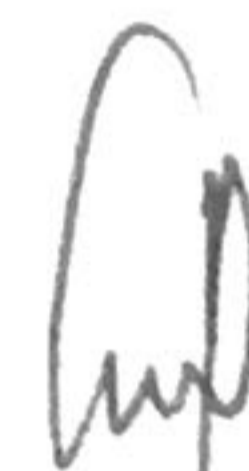
19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for applicant/accused despite repeated calls.

Naib Court submits that in this case reply has not been filed by IO.

Let notice be issued to SHO/IO with directions to file the reply on or before next date positively.

Put up for filing of reply and appearance of Ld. Counsel for applicant/accused as well as for arguments on the bail application on 31.05.2021.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge  
19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no.1547/2021  
FIR No.95/2021  
P.S. : Punjabi Bagh  
U/s. 307 IPC r/w. Sec. 25/27 Arms Act  
State Vs.Sumit Beniwal

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking regular bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

Though IO filed reply through pdf form but he has not join the proceedings through VC.

Ld. Counsel for applicant/accused submits that he has not received copy of reply.

In these circumstances, IO is directed to supply copy of the reply on E-mail ID mentioned in the bail application to Ld. Counsel for defence on or before next date.

Put up for hearing of this bail application on 29.05.2021.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 20/2019  
PS : Kirti Nagar  
State Vs. Deepawan s/o Devanand  
U/s 304B/498A/34 IPC**

19.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. Bishm Dutt, Ld. Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls



under the category enlisted in the HPC.

Applicant is facing charges u/s 304B/498A/34 IPC and is in custody since 09.01.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
19.05.2021



**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

Bail application no. 1548/2021  
FIR No.196/2021  
P.S. : Hari Nagar  
U/s. 363/367A/368 IPC  
State Vs.Rahul Kumar

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

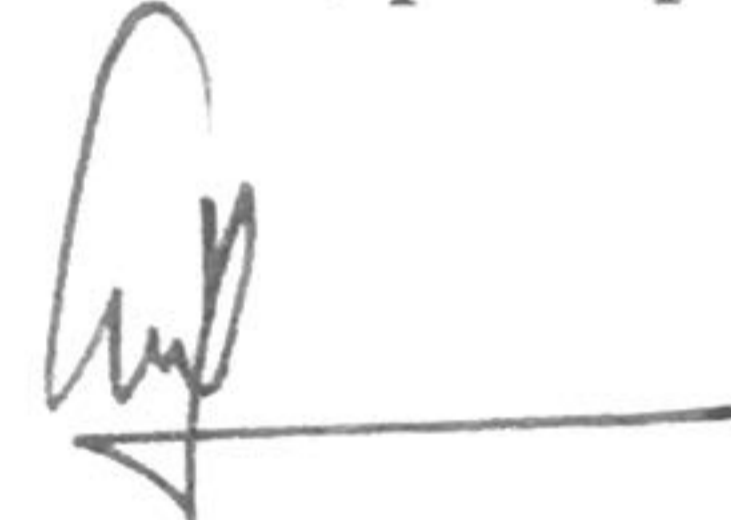
This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
None for Ld. Counsel for applicant/accused despite repeated calls.  
IO/WPSI Arpana.

IO filed reply in pdf form.

Since Ld. Counsel for applicant/accused is not present, put up this bail application for hearing on 27.05.2021.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.694/2018  
P.S. :Paschim Vihar  
U/s. 307/34 IPC  
State Vs.Surender

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Bhishm Dutt, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

Though IO filed reply but he has not been file report qua the previous involvement of accused.

Since this application is under HPC guidelines, let further report qua previous involvement of accused be also called through SHO/IO for 01.06.2021.

  
(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

FIR No.558/2020  
P.S. :Ranhola  
U/s. 498A/304B/34 IPC  
State Vs. Awadh Narayan

**As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

19.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.  
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

Ahlmad submits that in this case applicant/accused has already been ordered to be released on bail on 18.05.2021.

At this stage, Ld. LAC seeks to withdraw the present bail application.

In view of the submissions of Ld. LAC, the present bail application is dismissed as withdrawn.



**(POORAN CHAND)**

**ASJ-02/West/Delhi : Vacations Judge**

**19.05.2021**

IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI

**FIR No. 08/2019**  
**PS : Ranhola**  
**State Vs. Deepak Tiwari**  
**U/s 302/307/34 IPC & Sec. 25/27 Arms Act**

19.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. A.K. Mishra, Ld. Counsel for the applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the application.

In view of the submissions made, present application is dismissed as withdrawn.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge/19.05.21**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 128/2020  
PS : Hari Nagar  
State Vs. Yatish s/o Surender Pal Singh  
U/s 304B/498A/34 IPC**

19.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

While going through the reply, it is seen that u/s 302 IPC is mentioned besides sections 304B/498A/34 IPC. IO has also not filed previous involvement report.

Therefore, let notice be issued to the IO to file



previous involvement report of the applicant as well as to clarify whether offence u/s 302 IPC is also added in the present FIR.

Put up for hearing on 31.05.2021.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
19.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

FIR No. 293/14  
PS : Kirti Nagar  
State Vs. Abdul Samad@ Guddu s/o Mohammad Umar  
U/s 302 IPC

19.05.2021

**Through Video Conferencing**

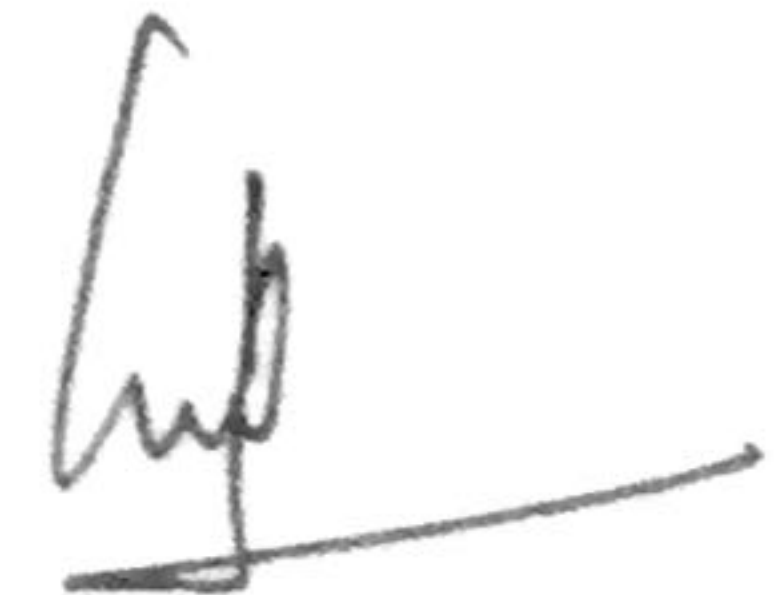
**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. R.K. Bachchan, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



Applicant is facing charges u/s 302 IPC and is in custody since last about eight years. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
**19.05.2021**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

**FIR No. 364/2016**  
**PS : Ranhola**  
**State Vs. Shivam s/o Sh. Ram Avtar**  
**U/s 302/506 IPC & Sec. 25 Arms Act**

19.05.2021

**Through Video Conferencing**

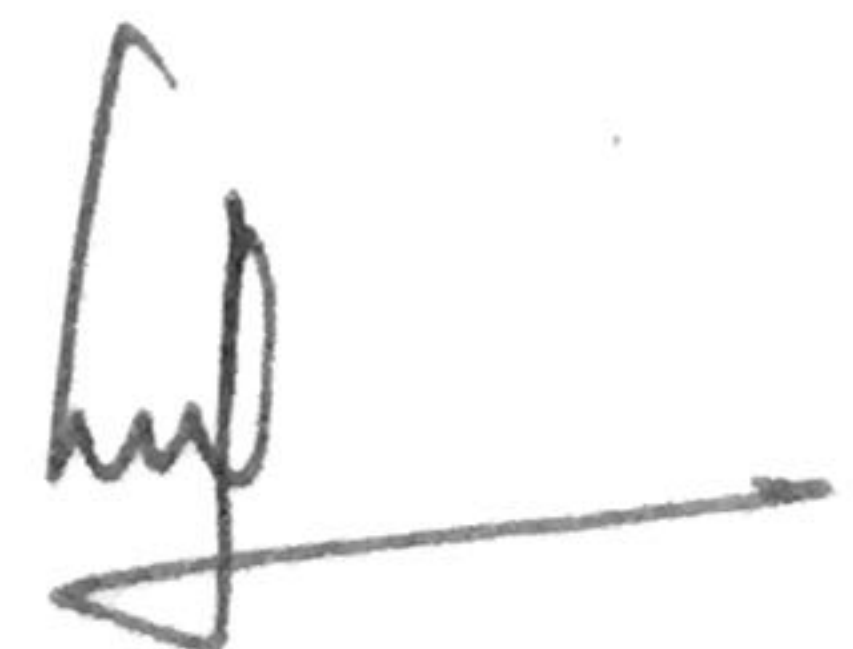
**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Sh. Nitin Ahlawat, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



Applicant is facing charges u/s 302/506 IPC & section 25 Arms Act and is in custody since last more than two years. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
**19.05.2021**

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS  
HAZARI COURTS : DELHI

**FIR No. 586/2018**  
**PS : Nihal Vihar**  
**State Vs. Vijay s/o Sh. Sita Ram**  
**U/s 302/34 IPC & Sec. 25/27 Arms Act**

19.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
Ms. Indu Bhushan, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



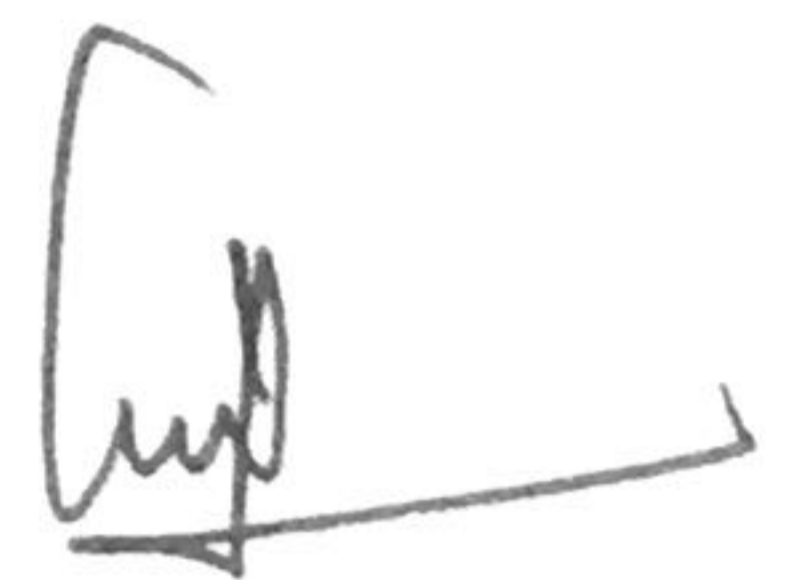
Applicant is facing charges u/s 302/34 IPC & section 25/27 Arms Act and is in custody since 15.09.2018. It is also stated that earlier also he was granted interim bail under HPC guidelines. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
**19.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI

Bail Application no. 1550/2021  
FIR No. 38/2021  
P.S. : Paschim Vihar (East)  
U/s. 363 IPC  
State Vs. Raj Kumar Chaurasia

19.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 438 Cr.P.C filed on behalf of applicant/accused seeking grant of anticipatory bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.  
Sh. Rajesh Anand, Ld. Counsel for applicant/accused through V.C.  
IO/ASI Jai Kishan through V.C.

Reply to the application received.

I have heard arguments on the bail application from both the sides and perused the reply.

Ld. Counsel for applicant argues that applicant has been falsely implicated in the present case. He is apprehending his arrest in the present case. Therefore, it is prayed that he may be granted anticipatory bail.



At the outset, Ld. State Counsel submits that the offence u/s 363 IPC is bailable offence and hence, the present application is not maintainable.

I am in agreement with the submissions of Ld. State Counsel. Since the offence u/s 363 IPC is bailable one, the present application is not maintainable and same is accordingly dismissed.

Copy of this order be given dasti.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**

19.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 333/2018  
PS : Ranhola  
State Vs. Rahul @ Bhalu s/o Vinod  
U/s 397/34 IPC**

19.05.2021

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.  
None for the applicant/accused.

I have gone through the bail application and heard Ld. State Counsel through V.C.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 397/34 IPC and is in



custody since 03.08.2018.

As per the report of the IO, besides the present case, applicant is involved in 10 criminal cases. Heard.

As per the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, if the UTP has three or more criminal cases pending against him, then his case shall not be considered for grant of interim.

Therefore, since applicant is involved in more than three cases, applicant is not found eligible to be granted interim bail. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**Vacation Judge**  
19.05.2021